

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

19. **IA-1252/2023 in C.P.(IB)/1388(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES: Intec Capital Limited
Vs
Nirmiti Stampings Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Akshay Petkar a/w Mr. Pranav Shah, Ld. Counsel for the Applicant in IA present. Mr. Raturaj Bankar a/w Mr. S. Biradar, Ld. Counsel for the R2 in IA present. Item No.19, Adv. Sumit Swami, Ld. Counsel for R1 in IA present (VC).
2. Proxy Counsel of the Counsel for the Petitioner submits that the arguing Counsel is not available today due to some personal emergency and seeks time. At the request of the Proxy Counsel, time granted finally, for arguing the case. Otherwise, the matter will be decided as per law.
3. List this matter on **01.04.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)